NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP 57(ND)2014

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE COMPANY: Sh. Manmeet Singh Vs. M/s. Techcomp India Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

NAME S.NO.

DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner (s) : Mr. Satvinder Singh, Mr. Robin Bansal and

Mr. Sumit Chauhan, Advocates

For the Respondent (s): Ms. Garima Goel, Advocate

ORDER

Ld. Counsel for the Respondent submits that since the name of the company has been struck off from the Register of the ROC. It is legally impediment to file the counter affidavit.

Nothing further survives.

Be listed for arguments on 9th February, 2018.

(S. K. Mohapatra)

Member (T)

(Ina Malhotra) Member (J)

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